Plan (1980—85) under the scheme for expansion of television through INSAT is under formulation. The scheme is yet to be finalised and its implementation will depend on the approval of the scheme and availability of resources

Setting up of Chemical Fertilizer Plant at Malkapur, Maharashtra

,2269. SHRI SHRIDHAR WASUDEO DHABE:

DR. BHAi MAHAVIR..

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Central Government have received any proposal from the Government of Maharashtra for setting up of a Chemical Fertilizer Plant at Malkapur in Buldhana District; and
- (b) if so, what are the details therefor and what action is being taken by the Centra] Government in the matter?

THE MINISTER' OF PETROLEUM. CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) A letter has been received from the Chief Minister of Maharashtra suggesting the setting up of 2 additional fertilizer plants in the Maharashtra State in the Vidarbha region based on gas.

(b) It has been decided to set up, in addition to the 2 plants each at Thal-V'aishet in Maharashtra and Hazira in Gujarat, 6 more plants in the high deficit Northern region based on the present firm indications of gas available from the Bombay High/ Bassein areas. The question of setting up any more gas-based fertilizer plants nan be considered only if there are firm indications of additional quantities of gas becoming available.

Re-payment of deposits by M/s. Weston Electronics (Pvt) Ltd.

to Questions

2270. SHRI RATAN TAMA- Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that M/s. Weston Electronics (Pvt.) Ltd. have taken huge amounts of fixed deposits from public during the last three years;
- (b) whether it is also a fact that many depositors have not been repaid their deposits after maturity; and
 - (c) if so, whetherany action has been taken

by the Company Law Board under Section 58

(A) of the Companies Act, 1956?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) to (c). The Company has not filed any return of deposits which is statutorily required to be submitted by all companies which have accepted deposits. On the basis of Balance Sheets as on 30-9-1977, 30-9-1978 and 31-12-79 filed with him, the Registrar of Companies, Delhi has, however, intimated that the company did not have any deposit from public in India. As such, the question of any default in repayment of deposits during those years and action for such default does not arise. No complaint has so far been received by the Department about non-repayment of any matured" deposits by this company.

Kerosene Quota to West Bengal .

- MU-2271 SHRIMATI KANAK KHERJEE: Will the Minister of PETROLEUM, CHEMICALS FERTILIZERS be pleased to state:
- (a) the total quantity of kerosene, petrol and diesel asked for by the West Bengal Government, the total-quantity allotted and the quantity